



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II**MEETING No.** NC/2/MEET/Oct/202324/14**DATED:** 22/11/2023Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Oct/202324/14 dated 22/11/2023 of Norms Committee - II for the year 2023-24 was held on 22/11/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI ANIL KUMAR SINGH	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI RAHUL BHARDWAJ, AD	MSME
6	SHRI ALAXHENDRA, SCIENTIST 'C'	MEITY
7	SHRI S. K. JAIN, CONSULTANT	DPIIT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000345AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	2 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004456AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	3 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004461AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	4 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004621AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00005135AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 22.11.2023 via mail, as under:	
Import 1- P-Type Monocrystalline Silicon Wafer of size 182x182 mm Net + 2% wastage 2 to 17 - As applied - Total value restricted to 4% of fob value 18 - Solar glass 2.56 sq. Mtr. /each -1416465 nos. including 1% wastage 19 to 21 - Net content in Export Product +1% wastage 22 - Aluminum Frame (Long) of 2.278 Mtr. - 2804880 nos. 23 - Aluminum Frame (Short) of 1.1345 Mtr. - 2804880 nos.	

24 to 27 & 29 to 34 as applied. Total value restricted to **2% of fob value**

28 - Junction Box- **Net to net as per GN4**

35 to 40 - **Net to net as per GN 4**

41 to 45 - As per packing policy

Import item **29** will be "**sealant**".

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00005136AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 22.11.2023 via mail, as under:

Import 1- P-Type Monocrystalline Silicon Wafer of size **182x182 mm**

Net + 2% wastage

2 to 21 - As applied - Total value restricted to **4% of fob value**

22 - Solar glass 2.56 sq. Mtr. /each -**1284337 nos. including 1% wastage**

23, 27 & 28 - Net content in Export Product +**1% wastage**

24 - Aluminum Frame (Long) of 2.278 Mtr. - **254324 nos.**

25 - Aluminum Frame (Short) of 1.1345 Mtr. - **254324 nos.**

26 - Junction Box- **Net to net as per GN4**

29 to 37 as applied. Total value restricted to **2% of fob value**

38 & 39 - As per packing policy

40 to 46 - **Net to net** as per GN 4

Import items **29 to 32** will be soldering wires

Import item **33** will be "**sealant**".

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00005164AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 22.11.2023 via mail, as under:

Import 1- P-Type Monocrystalline Silicon Wafer of size **182x182 mm**

Net + 2% wastage

2 to 17 - As applied - Total value restricted to **4% of fob value**

18 - Solar glass 2.56 sq. Mtr. /each -**1416465 nos. including 1% wastage**

19 to 21 - Net content in Export Product +**1% wastage**

22 - Aluminum Frame (Long) of 2.278 Mtr. - **2804880 nos.**

23 - Aluminum Frame (Short) of 1.1345 Mtr. - **2804880 nos.**

24 to 27 & 29 to 34 as applied. Total value restricted to **2% of fob value**

28 - Junction Box- **Net to net as per GN4**

35 to 40 - **Net to net as per GN 4**

41 to 45 - As per packing policy

Import item **29** will be "**sealant**".

RA concerned may take suitable consequential action accordingly.

Case No.	8 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006631AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for PH in the forthcoming meeting.	
The case stands deferred.	

Case No.	9 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	MODISON LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00005223AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Oct/202324/14
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Case Status	Case Deferred
Party Name	MPP TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00000003AM24
RA File Number	072404000399 AM10
Licence No and Date	0710069915/09/02/2010
Norms Committee Decision:	
Case deferred for the comments of TEC-3.	

Case No.	11 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW000000879AM23
RA File Number	072404000002 AM15
Licence No and Date	0710104026/12/05/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	TRAFOMECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006716AM24
RA File Number	NA
Licence No and Date	0710106769/26/09/2014
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as per comments of (MHI) dated 21.11.2023 via mail, as under:	

SI.No.	Import Item Name	%Wastage Allowed
1	Blocked Core EC02353	Under GN-4, Net-to-net with accountability Clause
2	C Core	Under GN-4, Net-to-net with accountability Clause
3	Non Oriented Silicon Steel	Under GN-4, Net-to-net with accountability Clause
4	Polymide Film	2% wastage on net content basis/as applied for whichever is minimum
5	Aluminium Foil	2% wastage on net content basis/as applied for whichever is minimum
6	Thermal Sensor	Under GN-4, Net-to-net with accountability Clause

RA concerned may take suitable consequential action accordingly.

Case No.	13 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	QUALITY POWER ELECTRICAL EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004479AM24
RA File Number	NA
Licence No and Date	3110065052/12/11/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Oct/202324/14
Case Status	Case Rejected

Party Name	HASTALLOY INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004129AM24
RA File Number	262404000005 AM18
Licence No and Date	2610012798/26/05/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the representation mail dated 05.04.2021, on which wastage has already been increased to 10% by norms committee in the meeting dated 07.02.2023. The case stands Rejected.	

Case No.	15 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RAJGURU ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00007157AM23
RA File Number	039504000202 AM18
Licence No and Date	0310813798/07/06/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00146522AM22
RA File Number	052304000387 AM18
Licence No and Date	0510405317/11/01/2018
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	17 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004493AM24
RA File Number	039504000186 AM19
Licence No and Date	0310821495/06/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 09.10.2023 via mail, as under: I. Quantity of import item at SI No. 6 (Galvanized Steel wire of 0.9 mm) may be allowed as 1.02 Kgs. /Kg. content in the respective export items. II. Norms for other import items as ratified in NC meeting No. 8/81-ALC2/2018 dated 19.12.2018 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	

Case No.	18 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004713AM24
RA File Number	052404000152 AM19
Licence No and Date	0510406758/06/06/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/2/2022-TSW dated 10.10.2023, as under:

- I. Quantity of import item at **Sl. No. 1** (Aluminum Foil -60 MIC) may be allowed as **20237 Kgs. as 1.02 Kg. /Kg.** content in the export item.
- II. Quantity of import item at **Sl. No. 2** (PVC Rigid Film -60 MIC) may be allowed as **20361 Kgs. as 1.02 Kgs. /Kg.** content in the export item.
- III. Quantity of import item at **Sl. No. 3** [BOPA Film (Bi Oriented Polyamide Film) -25 MIC] may be allowed as **3580Kgs. as 1.02 Kgs. / Kg.** content in the export item.
- IV. Quantity of import item at **Sl. No. 4** (Polyurethane Resin) may be allowed as **1721 Kgs. as 1.02 Kgs. / Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00149890AM22
RA File Number	052404000242 AM19
Licence No and Date	0510407345/27/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006610AM24
RA File Number	052304000362 AM19
Licence No and Date	0510408678/28/11/2018

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	21 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004712AM24
RA File Number	052404000545 AM19
Licence No and Date	0510409094/27/12/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006615AM24
RA File Number	052304000427 AM19
Licence No and Date	0510409208/07/01/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006613AM24

RA File Number	052304000462 AM19
Licence No and Date	0510409513/29/01/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00005110AM24
RA File Number	039504001142 AM19
Licence No and Date	0310826952/08/02/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms. conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable. IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	25 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	BELDEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023

HQ File Number	HQRNORM REVIW00004846AM24
RA File Number	318304000188 AM19
Licence No and Date	3110067347/11/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 21.11.2023 via mail, as under: Export Product - Add wt.1 - 20606.25 kg. , 2 - 27840 kg., 5- 2649 kg. Import - 1,2,4,5 & 7 to 9 - Net content in kg. In Export Product +1% wastage 10 to 13 - Net content in kg. In Export Product +3% wastage Export Product 3, 4 & 6 have not been exported & import 3 & 6 needed for them not imported. RA concerned may take suitable consequential action accordingly.	

Case No.	26 / NC/2/MEET/Oct/202324/14			
Case Status	Case Approved			
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023			
HQ File Number	HQRNORM REVIW00006742AM24			
RA File Number	022404000190 AM19			
Licence No and Date	0210209059/20/03/2019			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.11.2023, as under:				
The following Quantity of items of import may be allowed against export:				
Sl. No.	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Ferro Silico Manganese Mn-55%	12500 MT	Manganese Ore:	22969.00 MT

	to 75%, Si-12% to 18%, C-2.5% to 1.0%		Mn-25%-60%	
2	Ferro Manganese (Fe Mn) : Mn-65% to 78%, Si-1.0% to 2.8%, C-6.0% to 8.0%	1000 MT	Manganese Ore: Mn-25%-60%	2213.00 MT

Note: The import quantity of manganese ore is calculated on an average basis against the export of ferro silico manganese and ferro manganese on average manganese content.

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RAVIN CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00005015AM24
RA File Number	039504001313 AM19
Licence No and Date	0310828162/04/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006614AM24

RA File Number	052304000001 AM20
Licence No and Date	0510410184/09/04/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to DPIIT. The case stands deferred.	

Case No.	29 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00150139AM22
RA File Number	052404000054 AM20
Licence No and Date	0510410424/30/04/2019
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004209AM24
RA File Number	318304000043 AM20
Licence No and Date	3110067444/10/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.11.2023, as under: The following Quantity of items of import may be allowed against export:	

Sl No	Export Item	Quantity	Item of Import	Quantity
1	COUPLING SIZE 9-5/8 INCH K-55 LTC (14700 NOS & 368.97 METRIC TON) OD 269.88 MM X ID 232.82 MM X LENGTH 267.20 MM	3927.84 METERS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 269.90 MM X 21.00 MM THK GRADE K-55 QTY: 4177.74 METERS.	4.24%/30.68% WASTAGE ON NET QUANTITY IN METERS/KGS OF THE EXPORT PRODUCT.
2	COUPLING SIZE 9-5/8 INCH K-55 BTC (975 NOS & 21.996 METRIC TON), OD 269.88 MM X ID 236.14 MM X LENGTH 270.40 MM.	263.64 METERS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 269.90 MM X 21.00 MM THK GRADE K-55 QTY: 280.215 METERS	4.19%/42.85% WASTAGE ON NET QUANTITY IN METERS/KGS OF THE EXPORT PRODUCT.
3	COUPLING SIZE 13-3/8 INCH K-55 (940 NOS & 23.199 METRIC TON), OD 365.00 MM X ID 330.14 MM X LENGTH 203.20 MM	191.008 METERS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 365.12MM X 21.00 MM THK GRADE K-55 QTY: 206.988 METERS	5.56%/39.38% WASTAGE ON NET QUANTITY IN METERS/KGS OF THE EXPORT PRODUCT.
4	COUPLING SIZE 13-3/8 INCH K-55 (6600 NOS & 212.388 METRIC TON), OD 365.00 MM X ID 331.40 MM X LENGTH 270.38 MM	1784.508 METERS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 365.12 MM X 21.00 MM THK GRADE K-55 QTY: 1897.012 METERS.	4.20%/39.46% WASTAGE ON NET QUANTITY IN METERS/KGS OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006743AM24
RA File Number	022404000099 AM20
Licence No and Date	0210209475/14/10/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.11.2023, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Ferro Silico Manganese Mn-55% to 75%, Si-12% to 18%, C-2.5% to 1.0%	12500 MT	Manganese Ore: Mn-25%-60%	22969.00 MT
2	Ferro Manganese (Fe Mn) : Mn-65% to 78%, Si-1.0% to 2.8%, C-6.0% to 8.0%	1000 MT	Manganese Ore: Mn-25%-60%	2213.00 MT

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/2/MEET/Oct/202324/14
Case Status	Case Withdrawn
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006744AM24
RA File Number	022404000099 AM20
Licence No and Date	0210209475/14/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a duplicate case with the same License number already ratified at Sl.No. 31. The case stands withdrawn.	

Case No.	33 / NC/2/MEET/Oct/202324/14
Case Status	Case Withdrawn
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006745AM24
RA File Number	022404000099 AM20
Licence No and Date	0210209475/14/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a duplicate case with the same License number already ratified at Sl.No. 31. The case stands withdrawn.	

Case No.	34 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004689AM24
RA File Number	052304000295 AM20
Licence No and	0510412320/01/11/2019

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 11.10.2023, as under: I. Quantity of import item at Sl. No. 1 (Copper Scrap Millberry) may be allowed as 278,894 Kgs. as 1.1351 Kgs. /Kg. content in the export item. II. Quantity of import item at Sl. No. 2 (Zinc Ingots) may be allowed as 118,904 Kgs. as 1.1292 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	35 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004690AM24
RA File Number	052304000296 AM20
Licence No and Date	0510412323/01/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 11.10.2023, as under: I. Quantity of import item at Sl. No. 1 (Copper Scrap Millberry) may be allowed as 278,894 Kgs. as 1.1351 Kgs. /Kg. content in the export item. II. Quantity of import item at Sl. No. 2 (Zinc Ingots) may be allowed as 118,904 Kgs. as 1.1292 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	36 / NC/2/MEET/Oct/202324/14
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Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000249AM24
RA File Number	NA
Licence No and Date	0310836233/15/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms. conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable. IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	38 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00003737AM24
RA File Number	072404000315 AM20
Licence No and Date	0710116462/15/05/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SUMRIDHI ALUMINIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00000873AM23
RA File Number	052404000101 AM21
Licence No and Date	0510414397/15/06/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	40 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000203AM24
RA File Number	NA
Licence No and Date	0310836905/26/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	INDIANA GRATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004502AM24
RA File Number	039404000281 AM21
Licence No and Date	0310837294/21/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004559AM23
RA File Number	052304000084 AM21
Licence No and Date	0510414673/21/07/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the firm for Personal Hearing in the forthcoming meeting.	
The case stands deferred.	

Case No.	43 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	ASEEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023

HQ File Number	018105000669AM21
RA File Number	562404000013 AM21
Licence No and Date	5610005913/30/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 22.11.2023, as under: I. Import - 1.05 kg/kg. Content in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	44 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004878AM24
RA File Number	039504000261 AM21
Licence No and Date	0310837519/31/07/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004737AM24
RA File Number	342404000121 AM21
Licence No and Date	3410046325/26/08/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	46 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	018105000720AM21
RA File Number	022404000063 AM21
Licence No and Date	0210210068/28/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004876AM24
RA File Number	039504000347 AM21
Licence No and Date	0310838097/04/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20

Licence No and Date	0310838703/05/10/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	49 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004207AM24
RA File Number	039404000499 AM21
Licence No and Date	0310838793/08/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00007220AM23
RA File Number	039504000495 AM21
Licence No and Date	0310839499/12/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.10.2023 and a reminder has been sent on 07.11.2023 & 22.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	51 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00005653AM23
RA File Number	039504000507 AM21
Licence No and Date	0310839582/17/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00045744AM21
RA File Number	05AA04020219 AM21
Licence No and Date	0511000401/23/12/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	53 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00052208AM21
RA File Number	03AA04014021 AM21
Licence No and Date	0311000356/01/01/2021
Norms Committee Decision:	

The firm has appeared for PH on 22/11/2023 and explained their case. The PH was attended by S/Shri (i) Satyajeet Kulkarni, Project Manager. After due deliberation, the Committee decided to ask the firm to furnish proper detailed reply.

The case stands deferred.

Case No.	54 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004164AM24
RA File Number	08AA04005674 AM21
Licence No and Date	0811000264/01/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this case pertains to NC1 . It is being transferred to NC1 .	

Case No.	55 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00007229AM23
RA File Number	03AA04012072 AM21
Licence No and Date	0311000623/04/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00062046AM21
RA File Number	05AA04023550 AM21
Licence No and Date	0511000774/13/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SUTTATTI ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00001718AM24
RA File Number	31AA04004923 AM21
Licence No and Date	3111000112/23/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00007239AM23
RA File Number	03AA04012296 AM21
Licence No and Date	0311000963/25/01/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	59 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00000012AM24
RA File Number	03AA04018289 AM21
Licence No and Date	0311001031/27/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00000015AM24
RA File Number	05AA04026888 AM21
Licence No and Date	0511000999/29/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00001962AM24
RA File Number	07AA04007652 AM21

Licence No and Date	0711000394/29/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00075890AM21
RA File Number	09AA04004073 AM21
Licence No and Date	0911000249/03/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. VI. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). VII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VIII. Sheet layout diagram of the material indicating the wastage during blanking. IX. The export product and import items description for Encoder and Controller are the same and hence clarification thereof is required. X. Export product catalogue may also be furnished. XI. Include stage wise wastage indicating weight at each stage, fitment details of component, dimensional drawings of export product, technical write up and end use of export items for further examination of the request.	

The case stands deferred.

Case No.	63 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00084250AM21
RA File Number	342404000291 AM20
Licence No and Date	3411000026/15/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export and import items with quantities thereof. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	64 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023

and Date	
HQ File Number	HQRNORM APPLY 00004266AM24
RA File Number	NA
Licence No and Date	5611000143/26/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004865AM24
RA File Number	03AA04027732 AM21
Licence No and Date	0311002274/08/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	LLOYD INSULATIONS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00000045AM24
RA File Number	04AA04000471 AM22
Licence No and Date	0411000726/27/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.12.2023 via mail, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	67 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004600AM23
RA File Number	07AA04002079 AM22
Licence No and Date	0711001089/13/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00005045AM24
RA File Number	05AA04014994 AM22
Licence No and Date	0511002677/18/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MSME) dated 15.07.2023 via BO portal, as under: I. 5 % wastage may be allowed to the unit against applied 10% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	69 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ULTRA FOIL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004708AM24
RA File Number	05AA04018575 AM22
Licence No and Date	0511002791/25/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00001269AM24
RA File Number	03AA04012394 AM22
Licence No and Date	0311004147/30/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm applied for review and it was already ratified in meeting no. NC/2/MEET/Jan/202223/21 dated 07/02/2023.	
The case stands approved.	

Case No.	71 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00007052AM23
RA File Number	03AA04031820 AM22

Licence No and Date	0311005306/12/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms. conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable. IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	72 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00146098AM22
RA File Number	05AA04058090 AM22
Licence No and Date	0511003802/23/07/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00153349AM22

RA File Number	05AA04067325 AM22
Licence No and Date	0511003977/03/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	74 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006635AM24
RA File Number	02AA04017663 AM22
Licence No and Date	0211001021/03/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.11.2023 via mail, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper parts / equipments for 11 MVA submerged arc furnace : Copper Tube (146 nos)(Copper parts / equipments for 11 MVA submerged arc furnace : Copper Tube (146 nos))	11303.00 KGS	Electrolytic Copper Cakes	11868.15 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper parts / equipments for 11 MVA submerged arc furnace : Copper Tube (6 nos)(Copper parts / equipments for 11 MVA submerged arc furnace : Copper Tube (6 nos))	311.00 KGS	Electrolytic Copper Cakes	326.55 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper parts / equipments for 11 MVA submerged arc furnace : Copper compensator	1799.00 KGS	Electrolytic Copper Cakes	1888.95 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

	(72 sets)(Copper parts / equipments for 11 MVA submerged arc furnace : Copper compensator (72 sets))				
4	Copper parts / equipments for 11 MVA submerged arc furnace : Conductor (144 sets)(Copper parts / equipments for 11 MVA submerged arc furnace : Conductor (144 sets))	3748.00 KGS	Electrolytic Copper Cakes	3935.40 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5	Copper parts / equipments for 11 MVA submerged arc furnace : Common terminal (24 nos)(Copper parts / equipments for 11 MVA submerged arc furnace : Common terminal (24 nos))	1760.00 KGS	Electrolytic Copper Cakes	1848.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
6	Copper parts / equipments for 11 MVA submerged arc furnace : Copper Lugs (144 nos.)(Copper parts / equipments for 11 MVA submerged arc furnace : Copper Lugs (144 nos.))	2772.00 KGS	Electrolytic Copper Cakes	2910.60 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
7	Copper parts / equipments for 11 MVA submerged arc furnace : Contact Shoe (18 nos)(Copper parts / equipments for 11 MVA submerged arc furnace : Contact Shoe (18 nos))	6771.00 KGS	Electrolytic Copper Cakes	7109.55 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.					

Case No.	75 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00153919AM22
RA File Number	05AA04062578 AM22

Licence No and Date	0511003984/04/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	76 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00154858AM22
RA File Number	05AA04064722 AM22
Licence No and Date	0511004021/05/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	77 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and Date	0511004071/10/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	78 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023

and Date	
HQ File Number	HQRNORM APPLY 00158792AM22
RA File Number	07AA04020435 AM22
Licence No and Date	0711001686/10/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00159676AM22
RA File Number	05AA04069327 AM22
Licence No and Date	0511004097/11/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	80 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004864AM24
RA File Number	03AA04062104 AM22
Licence No and Date	0311006151/13/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Oct/202324/14
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Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00164582AM22
RA File Number	05AA04070935 AM22
Licence No and Date	0511004156/17/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	82 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00165307AM22
RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	83 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00166642AM22
RA File Number	05AA04071487 AM22
Licence No and Date	0511004235/19/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00169781AM22
RA File Number	34AA04006705 AM22
Licence No and Date	3411001000/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00169783AM22
RA File Number	34AA04006658 AM22
Licence No and Date	3411001001/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00171365AM22
RA File Number	05AA04072812 AM22
Licence No and Date	0511004336/26/08/2021
Norms Committee Decision:	

Committee Report Awaited.

Case No.	87 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	PARAMJYOTI MOVERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00007163AM23
RA File Number	06AA04005983 AM22
Licence No and Date	0611000670/26/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis of A.A no. 0610039446 in NC-2 meeting dated 12/10/2023, as under: I. GLASS FIBER REINFORCED POLYAMIDE PA 6: 1.05 KG/KG CONTENT IN EXPORT II. THERMOPLASTIC ELASTOMER: 1.05 KG/KG CONTENT IN EXPORT RA concerned may take suitable consequential action accordingly.	

Case No.	88 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00174278AM22
RA File Number	03AA04068897 AM22
Licence No and Date	0311006584/31/08/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SAMVARDHANA MOTHERSON INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00184785AM22
RA File Number	05AA04082160 AM22
Licence No and Date	0511004767/15/09/2021
Norms Committee Decision: The firm has appeared for PH on 22/11/2023 and explained their case. The PH was attended by S/Shri (i) Yogesh R, AGM-MCS. After due deliberation, the Committee decided ask the firm to furnish detailed reply for item wise wastage applied. The case stands deferred.	

Case No.	90 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00198462AM22
RA File Number	02AA04028119 AM22
Licence No and Date	0211001278/30/09/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00208729AM22

RA File Number	08AA04030892 AM22
Licence No and Date	0811002848/11/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. III. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	92 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004855AM24
RA File Number	03AA040109387 AM22
Licence No and Date	0311007654/12/10/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred

Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00229511AM22
RA File Number	05AA04094065 AM22
Licence No and Date	0511005743/28/10/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	94 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00005247AM24
RA File Number	03AA04096740 AM22
Licence No and Date	0311009019/29/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SHREE PONNI LEAD ALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00005640AM24
RA File Number	07AA04038999 AM22
Licence No and Date	0711002575/07/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	96 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	SUCHI FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00005092AM24
RA File Number	NA
Licence No and Date	3411001527/09/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in the meeting NC/2/MEET/Sep/202324/12 dated 12/10/2023 in manual agenda at SI.No.352 of the minutes. The case stands Approved.	

Case No.	97 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00002384AM23
RA File Number	03AX04000150 AM22
Licence No and	0311009606/17/12/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Unit is requested to provide the Mesh size vide letter No. 25.04.23. In response of previous DL unit has submitted a letter dated 18/05/23 and enclosed import analysis only. Please arrange to provide export material analysis as requested in previous comments made on the portal for the case. The Committee decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	98 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006555AM24
RA File Number	04AX04000148 AM22
Licence No and Date	0411002479/25/01/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred

Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00332567AM22
RA File Number	08AX04000310 AM22
Licence No and Date	0811003883/27/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. III. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	100 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RPK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00338931AM22
RA File Number	31AX04000055 AM22
Licence No and Date	3111000939/01/02/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00340228AM22
RA File Number	05AX04000733 AM22
Licence No and Date	0511008501/02/02/2022
Norms Committee Decision:	
Case referred for the comments of DPIIT.	

Case No.	102 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00347588AM22
RA File Number	34AX04000231 AM22
Licence No and Date	3411001780/08/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00357467AM22
RA File Number	05AX04000979 AM22
Licence No and Date	0511009133/16/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004859AM24
RA File Number	03AX04001297 AM22
Licence No and Date	0311011560/18/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00365851AM22
RA File Number	05AX04001072 AM22
Licence No and Date	0511010468/24/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Information in Sl. No. 4 & 5 of Standard Deficiency Format
- II. Thickness of 3LPE coating & CWC in export item and areas of 3LPE coating & CWC.
- III. Separate quantities of Bare pipes and 3LPE coated & CWC Pipes
- IV. Detailed calculations/basis for the quantities of coating and lining materials (import items at Sl. No. 7, 8, 9, 10 and 12), supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture.
- V. Detailed calculations/basis for the quantities of 'Galvanized', Welded Wire-Mesh' (import item no. 11) with wastages claimed at each stage of manufacture.
- VI. Basis /calculations the quantity of Anodes (import item No. 12) and wastages claimed, if any.

The case stands deferred.

Case No.	107 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00005132AM24
RA File Number	03AX04001458 AM22
Licence No and Date	0311011979/28/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00382155AM22
RA File Number	56AX04000104 AM22
Licence No and	5611000837/10/03/2022

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00401515AM22
RA File Number	08AX04000610 AM22
Licence No and Date	0811004514/25/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000006AM23
RA File Number	03AX04002098 AM22
Licence No and Date	0311013536/01/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023

HQ File Number	HQRNORM APPLY 00000069AM23
RA File Number	07AX04000608 AM22
Licence No and Date	0711003608/05/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	GARG ASSOCIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000218AM23
RA File Number	05AX04001415 AM22
Licence No and Date	0511011863/13/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000221AM23
RA File Number	34AX04000039 AM23
Licence No and Date	3411002122/13/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved

Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000232AM23
RA File Number	02AX04000025 AM23
Licence No and Date	0211002255/13/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.11.2023 via email, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper Equipments for submerged Arc Furnace: BUSTUBES : 111.00 nos.(Copper Equipments for submerged Arc Furnace : BUSTUBES : 111.00 nos.)	8560.00M KGS	Electrolytic Copper Cakes	8988.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipments for submerged Arc Furnace : Flexibles : 72.00 Nos.(Copper Equipments for submerged Arc Furnace : Flexibles : 72.00 Nos.)	1400.00 KGS	Electrolytic Copper Cakes	1470.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipments for submerged Arc Furnace : Conductor. : 180.00 sets(Copper Equipments for submerged Arc Furnace : Conductor. : 180.00 sets)	4250.00 KGS	Electrolytic Copper Cakes	4462.50 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Equipments for submerged Arc Furnace : Cable Lugs : 144.00 Nos.(Copper Equipments for submerged Arc Furnace : Cable Lugs : 144.00 Nos.)	2600.00 KGS	Electrolytic Copper Cakes	2730.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5	Copper Equipments for submerged Arc Furnace : Equalizer	800.00 KGS	Electrolytic Copper Cakes	840.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT

		with Clamping Plates : 12.00 Sets(Copper Equipments for submerged Arc Furnace : Equalizer with Clamping Plates : 12.00 Sets)				PRODUCT.
	6	Copper Equipments for submerged Arc Furnace : Equalizer with Clamping Plates : Qty 144.00 Nos(Copper Equipments for submerged Arc Furnace : Equalizer with Clamping Plates : Qty 144.00 Nos)	360.00 KGS	Electrolytic Copper Cakes	378.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
	7	Copper Equipments for submerged Arc Furnace : Contact Shoes : 18.00 Nos(Copper Equipments for submerged Arc Furnace : Contact Shoes : 18.00 Nos)	5500.00 KGS	Electrolytic Copper Cakes	5775.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	115 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 and a reminder has been sent on 14.11.2023, 29.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	116 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00000164AM24
RA File Number	03AX04000379 AM23
Licence No and Date	0311014278/29/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms. conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable. IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.	

V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	118 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00001611AM24
RA File Number	07AX04000061 AM23
Licence No and Date	0711003992/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00001621AM24
RA File Number	07AX04000070 AM23
Licence No and Date	0711003994/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023

and Date	
HQ File Number	HQRNORM REVIW00001622AM24
RA File Number	07AX04000066 AM23
Licence No and Date	0711003999/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00001623AM24
RA File Number	07AX04000060 AM23
Licence No and Date	0711003995/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00001624AM24
RA File Number	07AX04000063 AM23
Licence No and Date	0711003996/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Oct/202324/14
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Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00001625AM24
RA File Number	07AX04000058 AM23
Licence No and Date	0711003997/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00001626AM24
RA File Number	07AX04000065 AM23
Licence No and Date	0711004001/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00001627AM24
RA File Number	07AX04000067 AM23
Licence No and Date	0711004002/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000892AM23
RA File Number	09AX04000106 AM23
Licence No and Date	0911003031/20/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: The case stands deferred.	

Case No.	127 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000974AM23
RA File Number	08AX04000076 AM23
Licence No and Date	0811004998/24/05/2022
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	128 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23

Licence No and Date	0711004104/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001140AM23
RA File Number	07AX04000223 AM23
Licence No and Date	0711004154/01/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms. conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable.	

IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	131 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001153AM23
RA File Number	13AX04000059 AM23
Licence No and Date	1311001249/02/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001177AM23
RA File Number	03AX04000935 AM23
Licence No and Date	0311015232/03/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms. conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the	

- Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable.
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	133 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001375AM23
RA File Number	05AX04000686 AM23
Licence No and Date	0511013198/14/06/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	134 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004378AM23
RA File Number	03AX04001066 AM23
Licence No and Date	0311015507/15/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00005156AM24
RA File Number	05AX04000942 AM23
Licence No and Date	0511013511/30/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00004485AM23
RA File Number	03AX04002021 AM23
Licence No and Date	0311016357/15/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SHARPWIRE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00002151AM23
RA File Number	04AX04000364 AM23
Licence No and Date	0411003670/19/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00002200AM23
RA File Number	52AX04001584 AM23
Licence No and Date	5211002874/22/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Oct/202324/14										
Case Status	Case Approved										
Party Name	JEKAY INTERNATIONAL TRACK PVT. LTD.										
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023										
HQ File Number	HQRNORM APPLY 00002454AM23										
RA File Number	02AX04000257 AM23										
Licence No and Date	0211002801/03/08/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.11.2023 via email, as under:											
The following Quantity of items of import may be allowed against export:											
<table><tr><th>SL No</th><th>Export Item</th><th>Quantity</th><th>Import Item & Quantity</th><th>Quantity to be allowed</th></tr><tr><td>1</td><td>Glued Insulated Rail Joint for EN45 E Rail (Glued Insulated Rail Joint for EN45 E Rail)</td><td>999 Nos</td><td>Steel Rail 45E1 Flat Bottom Rails</td><td>1.01 KG/KG ON THE NET WEIGHT OF RAIL JOINTS IN THE</td></tr></table>		SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed	1	Glued Insulated Rail Joint for EN45 E Rail (Glued Insulated Rail Joint for EN45 E Rail)	999 Nos	Steel Rail 45E1 Flat Bottom Rails	1.01 KG/KG ON THE NET WEIGHT OF RAIL JOINTS IN THE
SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed							
1	Glued Insulated Rail Joint for EN45 E Rail (Glued Insulated Rail Joint for EN45 E Rail)	999 Nos	Steel Rail 45E1 Flat Bottom Rails	1.01 KG/KG ON THE NET WEIGHT OF RAIL JOINTS IN THE							

				EXPORT ITEM.
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NOTE:

- I. Wastage on the net weight of imported Steel Rail 45E1 flat bottom rails in the export product.
- II. The grade of imported Steel Rails 45E1 flat Bottom Rails should match the grade of the Rail Joints of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	140 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00002595AM23
RA File Number	52AX04001602 AM23
Licence No and Date	5211003016/11/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006609AM24
RA File Number	05AX04001263 AM23
Licence No and Date	0511014296/16/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00002679AM23
RA File Number	05AX04001402 AM23
Licence No and Date	0511014333/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004988AM23
RA File Number	NA
Licence No and Date	0211002882/17/08/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	145 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00002736AM23
RA File Number	07AX04000718 AM23
Licence No and Date	0711005077/23/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00002740AM23
RA File Number	07AX04000721 AM23
Licence No and Date	0711005080/23/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23

Licence No and Date	0811005840/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00002852AM23
RA File Number	52AX04001622 AM23
Licence No and Date	5211003136/30/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00002874AM23
RA File Number	03AX04002834 AM23
Licence No and Date	0311017589/01/09/2022
Norms Committee Decision: Sh. Santosh R. Ladda, Managing Director and Sh. Anand Nahar from M/s Disha Auto components Pvt. Limited appeared before the Norms Committee for personal hearing on 19/09/2023. They were asked to submit a DL reply for all the authorization numbers. I. Copies for all the Advance Authorizations pending for review of norms along with copies of norms fixed in these cases. II. Copies of Advance Authorizations pending for fixation of norms. III. Weight of different sizes of couplings/ pup joints covered in these Advance authorizations along with their blank weights and weights of raw material i.e. Carbon Steel Seamless pipes required for each sizes of couplings/ pup joints. The case stands deferred.	

Case No.	151 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00002892AM23
RA File Number	52AX04001627 AM23
Licence No and Date	5211003154/01/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	NARAYAN POWER TECH PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00003148AM23
RA File Number	34AX04000570 AM23
Licence No and Date	3411002782/15/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 22.11.2023, as under: Export Product - Add "Dry type instrument transformers for LV applications" Import: ENAMELLED COPPER WINDING WIRE - Net content in Export Product + 1% wastage CR SILICON-ELECTRICAL STEEL SHEET: GRAIN-ORIENTED- Net content in Export Product + 2% wastage Note: Grade & thickness of steel will be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	153 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00005155AM24
RA File Number	03AX04003128 AM23
Licence No and Date	0311017948/16/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for Personal Hearing in the forthcoming meeting. The firm has to bring samples of Import and export items for further justification of their case. The case stands deferred.	

Case No.	154 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00003207AM23
RA File Number	07AX04000882 AM23
Licence No and Date	0711005276/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00003378AM23
RA File Number	08AX04000829 AM23
Licence No and Date	0811006107/26/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. I. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. II. Sheet layout diagram of the material indicating the wastage during blanking.	

The case stands deferred.

Case No.	156 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00003387AM23
RA File Number	07AX04000943 AM23
Licence No and Date	0711005322/26/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00003388AM23
RA File Number	07AX04000939 AM23
Licence No and Date	0711005323/26/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00003407AM23

RA File Number	07AX04000938 AM23
Licence No and Date	0711005335/27/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	159 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00003408AM23
RA File Number	07AX04000937 AM23
Licence No and Date	0711005336/27/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00003682AM23
RA File Number	05AX04001918 AM23
Licence No and Date	0511015290/13/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the	

applicant on 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	161 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00003992AM23
RA File Number	05AX04002159 AM23
Licence No and Date	0511015550/01/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004001AM23
RA File Number	03AX04003800 AM23
Licence No and Date	0311018986/01/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/242/2019-TSW dated 29.03.2023, as under:	
I. Quantity of import item may be allowed as 48180.68 Kgs. on Net to Net basis as applied by them.	

RA concerned may take suitable consequential action accordingly.

Case No.	163 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004095AM23
RA File Number	03AX04003891 AM23
Licence No and Date	0311019041/07/11/2022
Norms Committee Decision: Sh. Santosh R. Ladda, Managing Director and Sh. Anand Nahar from M/s Disha Auto components Pvt. Limited appeared before the Norms Committee for personal hearing on 19/09/2023. They were asked to submit a DL reply for all the authorization numbers. I. Copies for all the Advance Authorizations pending for review of norms along with copies of norms fixed in these cases. II. Copies of Advance Authorizations pending for fixation of norms. III. Weight of different sizes of couplings/ pup joints covered in these Advance authorizations along with their blank weights and weights of raw material i.e. Carbon Steel Seamless pipes required for each sizes of couplings/ pup joints. The case stands deferred.	

Case No.	164 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004261AM23
RA File Number	03AX04004001 AM23
Licence No and Date	0311019125/10/11/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	165 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004278AM23
RA File Number	05AX04002192 AM23
Licence No and Date	0511015745/10/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report, as under:

On the basis of study group report, proposal is recommended as follows:

Export Product- Add "Coating thickness (a) Epoxy 350 micron (b) Adhesive 250 micron

(c) Polypropylene & corresponding surface area to be coated (I) **22387.622 sq. mtr.for 1900 micron**

(ii) **176951.256sq. Mtr. for 2400 micron** for seamless pipes and

(iii) **97276.117 sq. Mtr. For 2900 micron** for LWAS pipes

Import- 1 - As applied .Value restricted up to **0.5% of fob value**

2- Relevant adhesive - **84.16 MT**

3- Relevant Polypropylene - **853.15 MT**

4. Relevant Sintered powder - **1.05 kg. /kg. Content**

5- Relevant epoxy powder- **174.54 MT**

6. Relevant wire mesh - **1.02 kg. /kg. Content**

7, 10 & 11 - **Net to net** As per GN4

8. OPC Cement - **1.05 kg. / kg. Content**

9. Deleted as use of this item is not clear

12- As applied. Value restricted to **2% of fob value**

RA concerned may take suitable consequential action accordingly.

Case No.	166 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004281AM23
RA File Number	05AX04002280 AM23
Licence No and Date	0511015747/11/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004374AM23
RA File Number	31AX04000232 AM23
Licence No and Date	3111001813/15/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023

and Date	
HQ File Number	HQRNORM APPLY 00004403AM23
RA File Number	03AX04004160 AM23
Licence No and Date	0311019271/16/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004422AM23
RA File Number	52AX04001690 AM23
Licence No and Date	5211003593/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004423AM23
RA File Number	52AX04001687 AM23
Licence No and Date	5211003595/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Oct/202324/14
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Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004425AM23
RA File Number	52AX04001688 AM23
Licence No and Date	5211003596/17/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	172 / NC/2/MEET/Oct/202324/14				
Case Status	Case Approved				
Party Name	ELECTRO COPPER & ALLOYS MFG . CO				
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023				
HQ File Number	HQRNORM APPLY 00004434AM23				
RA File Number	02AX04000466 AM23				
Licence No and Date	0211003354/17/11/2022				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 22.11.2023 via mail, as under:					
The following Quantity of items of import may be allowed against export:					
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper Equipment for submerged Arc Furnace : BUSTUBES : 12 Mtrs. (2.00 nos.)(Copper Equipment for submerged Arc Furnace : BUSTUBES	109.00 KGS	Electrolytic Copper Cakes	114.45 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

	: 12 Mtrs. (2.00 nos.))				
2	Copper Equipment for submerged Arc Furnace : Conductor. : 700 Mtrs. (140.00 nos.)(Copper Equipment for submerged Arc Furnace : Conductor. : 700 Mtrs. (140.00 nos.))	3500.00 KGS	Electrolytic Copper Cakes	3675.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipment for submerged Arc Furnace : C Lugs : 144.00 Nos.(Copper Equipment for submerged Arc Furnace : C Lugs : 144.00 Nos.)	2900.00 KGS	Electrolytic Copper Cakes	3045.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Equipment for submerged Arc Furnace : Equalizer with Clamping Plates : 12.00 Sets(Copper Equipment for submerged Arc Furnace : Equalizer with Clamping Plates : 12.00 Sets)	820.00 KGS	Electrolytic Copper Cakes	861.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5	Copper Equipment for submerged Arc Furnace : Equalizer with Clamping Plates : 144.00 Nos(Copper Equipment for submerged Arc Furnace : Equalizer with Clamping Plates : 144.00 Nos)	475.00 KGS	Electrolytic Copper Cakes	498.75 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	173 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004463AM23
RA File Number	02AX04000469 AM23
Licence No and Date	0211003360/18/11/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 22.11.2023 via mail, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper Equipments for submerged Arc Furnace : Copper Tube : Size: 58 x 35mm - 1500 Mtrs. (Copper Equipments for submerged Arc Furnace : Copper Tube : Size: 58 x 35mm - 1500 Mtrs.)	25700.00 KGS	Electrolytic Copper Cakes	26985.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipments for submerged Arc Furnace : Copper Tube : Size: 70 x 60mm - 36 Mtrs. (Copper Equipments for submerged Arc Furnace : Copper Tube : Size: 70 x 60mm - 36 Mtrs.)	350.00 KGS	Electrolytic Copper Cakes	367.50 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipments for submerged Arc Furnace : Busbar : Size - 350 x 26 x 1250mm - 36 Nos(Copper Equipments for submerged Arc Furnace : Busbar : Size - 350 x 26 x 1250mm - 36 Nos)	3685.00 KGS	Electrolytic Copper Cakes	3869.25 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Equipments for submerged Arc Furnace : Cable Lug : 288 Nos(Copper Equipments for submerged Arc Furnace : Cable Lug : 288 Nos)	5760.00 KGS	Electrolytic Copper Cakes	6048.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5	Copper Equipments for submerged Arc Furnace : Equalizer Plate : 24 Nos(Copper Equipments for submerged Arc Furnace : Equalizer Plate : 24 Nos)	1500.00 KGS	Electrolytic Copper Cakes	1575.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
6	Copper Equipments for submerged Arc Furnace : Equalizer Clamping Plate: 288 Nos(Copper Equipments	1030.00 KGS	Electrolytic Copper Cakes	1081.50 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

	for submerged Arc Furnace : Equalizer Clamping Plate: 288 Nos)				
7	Copper Equipments for submerged Arc Furnace : Copper Bustube : Size : 48 x 34.8 mm(Copper Equipments for submerged Arc Furnace : Copper Bustube : Size : 48 x 34.8 mm)	64.00 KGS	Electrolytic Copper Cakes	67.619 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
8	Copper Equipments for submerged Arc Furnace : Contact Shoe : 40 Nos(Copper Equipments for submerged Arc Furnace : Contact Shoe : 40 Nos)	11200.00 KGS	Electrolytic Copper Cakes	11760.00	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
9	Copper Equipments for submerged Arc Furnace : Flexible Riser Plate : 144 Nos(Copper Equipments for submerged Arc Furnace : Flexible Riser Plate : 144 Nos)	5121.00 KGS	Electrolytic Copper Cakes	5377.05 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
10	Copper Equipments for submerged Arc Furnace : Cable Flex : 511 sq.mm. - 2200 Mtrs(Copper Equipments for submerged Arc Furnace : Cable Flex : 511 sq.mm. - 2200 Mtrs)	11000.00 KGS	Electrolytic Copper Cakes	11550.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.					

Case No.	174 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004464AM23
RA File Number	34AX04000726 AM23
Licence No and Date	3411003018/18/11/2022

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	175 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004465AM23
RA File Number	34AX04000724 AM23
Licence No and Date	3411003019/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	VIDYA WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004488AM23

RA File Number	03AX04004199 AM23
Licence No and Date	0311019368/20/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004489AM23
RA File Number	03AX04004168 AM23
Licence No and Date	0311019369/20/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004501AM23
RA File Number	03AX04004155 AM23
Licence No and Date	0311019386/21/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004541AM23
RA File Number	08AX04001372 AM23
Licence No and Date	0811006522/22/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004562AM23
RA File Number	03AX04004176 AM23
Licence No and Date	0311019472/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004585AM23
RA File Number	08AX04001430 AM23
Licence No and Date	0811006533/24/11/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	184 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004586AM23
RA File Number	08AX04001422 AM23
Licence No and Date	0811006534/24/11/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	185 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004607AM23
RA File Number	31AX04000243 AM23
Licence No and Date	3111001843/25/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ATLAS TRANSFORMERS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004744AM23
RA File Number	34AX04000785 AM23
Licence No and Date	3411003062/01/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004794AM23
RA File Number	07AX04001220 AM23
Licence No and Date	0711005856/02/12/2022
Norms Committee Decision:	
Case referred for the comments of DPIIT .	

Case No.	188 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004963AM23
RA File Number	04AX04000823 AM23
Licence No and Date	0411004601/13/12/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	189 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006549AM24
RA File Number	04AX04000860 AM23
Licence No and Date	0411004680/28/12/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	190 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006550AM24
RA File Number	04AX04000859 AM23
Licence No and Date	0411004679/28/12/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	191 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00005794AM23
RA File Number	05AX04003051 AM23
Licence No and Date	0511016903/18/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	192 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006616AM24
RA File Number	05AX04002912 AM23
Licence No and Date	0511017157/03/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006619AM24
RA File Number	05AX04003244 AM23
Licence No and Date	0511017327/14/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006460AM23
RA File Number	07AX04001709 AM23
Licence No and Date	0711006489/20/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006462AM23
RA File Number	07AX04001708 AM23
Licence No and Date	0711006496/20/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23
Licence No and Date	1311001764/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Oct/202324/14			
Case Status	Case Approved			
Party Name	VMS GLOBAL COMMODITIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023			
HQ File Number	HQRNORM APPLY 00000214AM24			
RA File Number	NA			
Licence No and Date	0311021654/23/02/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 22.11.2023 via mail, as under:				
The following Quantity of items of import may be allowed against export:				
Sl No	Item of export	Quantity	Item of import	Quantity
1	ALLOY STEEL/STRIPS/FLAT BARS (CUT PROCESSED AND FINISHED ALLOY STEEL FLAT BARS, TOOL AND DIE STEEL GRADE).	25000.00 KGS	ALLOY STEEL FLAT BARS (FLAT-ROLLED PRODUCTS OF ALLOY STEEL PLATES / BARS, TOOL AND DIE STEEL GRADE.	25500.00 Kgs INCLUSIVE OF 1% WASTAGE ON NET WEIGHT OF EXPORT PRODUCT
2	ALLOY STEEL /STRIPS/ FLAT BARS (CUT PROCESSED AND	25000.00 KGS	ALLOY STEEL FLAT BARS (FLAT-ROLLED PRODUCTS OF ALLOY	25500.00 Kgs INCLUSIVE OF

	FINISHED ALLOY STEEL FLAT BARS TOOL AND DIE STEEL GRADE)		STEEL PLATES / BARS, TOOL AND DIE STEEL GRADE.	1% WASTAGE ON NET WEIGHT OF EXPORT PRODUCT
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Note:

- I. The width and thickness of imported alloy steel flat bars (flat-rolled products of alloy steel plates / bars, tool and die steel grade should be more than the width and thickness of the exported alloy steel/strips/flat bars (cut processed and finished alloy steel flat bars, tool and die steel grade).
- II. The grade of imported steel should be matched with the grade of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	198 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006682AM23
RA File Number	03AX04005760 AM23
Licence No and Date	0311021814/01/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms. conductor size wise.
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable.
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	199 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006683AM23
RA File Number	03AX04005759 AM23
Licence No and Date	0311021815/01/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms. conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable. IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	200 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006719AM23
RA File Number	52AX04001790 AM23
Licence No and Date	5211004299/03/03/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	201 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006732AM23
RA File Number	02AX04000667 AM23
Licence No and Date	0211003958/03/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2023 and a reminder has been sent on 27.05.2023, 10.08.2023, 25.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	202 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006743AM23
RA File Number	03AX04005870 AM23
Licence No and Date	0311021864/03/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 21.11.2023, as under:

- I. Net weight of export items at **Sl.No. 1 & 2** may be specified as **3190.673 MT & 1601 MT** respectively.
- II. Description of import item at **Sl.No.1** may be amended as "Aluminum Ingot" and its quantity may be allowed as **1.02 Kgs/Kg** content in the export item at SI No.1 as claimed by the firm.
- III. Quantity of import item at **Sl.No.2** (i.e. High Carbon Steel Wire/Rod) may be allowed as **1.02 Kgs/Kg** content in the export item at SI No.1 taking clue from SION C-7.
- IV. Quantity of import item at **Sl.No.3** (i.e. Zinc) may be allowed as **4% weight of the steel** in the export item at SI No.1.
- V. Quantity of import item at **Sl.No.4** (i.e. Aluminum Ingot) may be allowed as **1.02 Kgs/Kg** content in the export item at SI No.2 as claimed by the firm.
- VI. Quantity of import item at **Sl.No.5** (i.e. ACCC Composite Core) may be allowed as **1.02 Kgs/Kg** content in the export item at SI No.2.

RA concerned may take suitable consequential action accordingly.

Case No.	203 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006746AM23
RA File Number	13AX04000328 AM23
Licence No and Date	1311001781/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	EURO PANEL PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006753AM23
RA File Number	03AX04005820 AM23
Licence No and	0311021897/04/03/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006551AM24
RA File Number	04AX04001068 AM23
Licence No and Date	0411005040/13/03/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	206 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	PROFFER INFORMATION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00007244AM23
RA File Number	05AX04003524 AM23
Licence No and Date	0511018011/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	207 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	NAVEEN JAIN METAL UDYOG
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00007292AM23
RA File Number	05AX04003643 AM23
Licence No and Date	0511018081/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000049AM24
RA File Number	05AX04000036 AM24
Licence No and Date	0511018170/06/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

VII. Sheet layout diagram of the material indicating the wastage during blanking.

VIII. Use of export product.

The case stands deferred.

Case No.	209 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	POLYNOVA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000099AM24
RA File Number	03AX04006377 AM23
Licence No and Date	0311022719/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	210 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	211 / NC/2/MEET/Oct/202324/14
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Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000155AM24
RA File Number	52AX04000004 AM24
Licence No and Date	5211004558/12/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	212 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000157AM24
RA File Number	03AX04006304 AM23
Licence No and Date	0311022785/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	213 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000176AM24
RA File Number	05AX04000002 AM24
Licence No and Date	0511018301/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000178AM24
RA File Number	13AX04000006 AM24
Licence No and Date	1311001886/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	215 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000185AM24
RA File Number	02AX04000025 AM24
Licence No and Date	0211004219/13/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.06.2023 and a reminder has been sent on 25.06.2023, 10.07.2023, 16.08.2023, 31.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	216 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000225AM24
RA File Number	03AX04000131 AM24
Licence No and Date	0311022839/17/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	217 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000293AM24
RA File Number	02AX04000031 AM24
Licence No and Date	0211004242/19/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	218 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000295AM24
RA File Number	02AX04000033 AM24
Licence No and Date	0211004243/19/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.08.2023 and a reminder has been sent on 31.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.	

The case stands deferred.

Case No.	219 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000336AM24
RA File Number	05AX04000160 AM24
Licence No and Date	0511018460/21/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for Personal Hearing in the forthcoming meeting. The case stands deferred.	

Case No.	220 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00000433AM24
RA File Number	03AX04000214 AM24
Licence No and Date	0311023135/27/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 23.10.2023 via mail, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	221 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001287AM24
RA File Number	56AX04000174 AM24
Licence No and Date	5611001939/05/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export supported by the cross sectional diagram of the cable/ Buyers product wise data sheet. II. Total Net weight of each cable including the net weight of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	222 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001301AM24
RA File Number	02AX04000119 AM24
Licence No and Date	0211004528/05/06/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.11.2023 via mail, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper Equipments for submerged Arc Furnace : Electrode Flexible Cable- 44 x 12 x 1.11 mm - 2100 Mtrs - 420 Nos(Copper Equipments for submerged Arc Furnace : Electrode Flexible Cable- 44 x 12 x 1.11 mm - 2100 Mtrs - 420 Nos)	10500.00 KGS	Electrolytic Copper Cakes	11025.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipments for submerged Arc Furnace : Copper Cable Lugs - 288 Nos(Copper Equipments for submerged Arc Furnace : Copper Cable Lugs - 288 Nos)	6500.00 KGS	Electrolytic Copper Cakes	6825.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipments for submerged Arc Furnace : Copper Equalizer Plate- 24 Nos(Copper Equipments for submerged Arc Furnace : Copper Equalizer Plate- 24 Nos)	2000.00 KGS	Electrolytic Copper Cakes	2100.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Equipments for submerged Arc Furnace : Copper Equalizer Clamping Plate- 288 Nos(Copper Equipments for submerged Arc Furnace : Copper Equalizer Clamping Plate- 288 Nos)	1100.00 KGS	Electrolytic Copper Cakes	1155.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5	Copper Equipments for submerged Arc Furnace : Copper Flexible - 144 Nos(Copper Equipments for submerged Arc Furnace : Copper Flexible - 144 Nos)	4000.00 KGS	Electrolytic Copper Cakes	4200.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	223 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001311AM24
RA File Number	05AX04000593 AM24
Licence No and Date	0511019192/05/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for Personal Hearing in the forthcoming meeting. The case stands deferred.	

Case No.	224 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001332AM24
RA File Number	06AX04000079 AM24
Licence No and Date	0611002063/06/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product.	

V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	225 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	VRUNDA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001342AM24
RA File Number	03AX04000233 AM24
Licence No and Date	0311024279/06/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	226 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001391AM24
RA File Number	08AX04002083 AM23
Licence No and Date	0811008341/08/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	227 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001407AM24
RA File Number	05AX04000249 AM24
Licence No and Date	0511019256/08/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/80/2019-TSW dated 30.10.2023 via mail, as under: I. Quantity of import items at Sl.No.1 & 2 may be allowed as 1.045 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	228 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	229 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred

Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001480AM24
RA File Number	05AX04000364 AM24
Licence No and Date	0511019285/12/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	230 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001533AM24
RA File Number	05AX04000731 AM24
Licence No and Date	0511019314/13/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	231 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001559AM24
RA File Number	03AX04000163 AM24
Licence No and Date	0311024505/13/06/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	232 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001566AM24
RA File Number	03AX04000136 AM24
Licence No and Date	0311024510/13/06/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	233 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001602AM24
RA File Number	07AX04000353 AM24
Licence No and Date	0711008255/14/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	234 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	INTEGRATED BATTERIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001607AM24
RA File Number	05AX04000742 AM24
Licence No and Date	0511019347/14/06/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	235 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001655AM24
RA File Number	03AX04001223 AM24
Licence No and Date	0311024590/15/06/2023
Norms Committee Decision: Sh. Santosh R. Ladda, Managing Director and Sh. Anand Nahar from M/s Disha Auto components Pvt. Limited appeared before the Norms Committee for personal hearing on 19/09/2023. They were asked to submit a DL reply for all the authorization numbers. I. Copies for all the Advance Authorizations pending for review of norms along with copies of norms fixed in these cases. II. Copies of Advance Authorizations pending for fixation of norms. III. Weight of different sizes of couplings/ pup joints covered in these Advance authorizations along with their blank weights and weights of raw material i.e. Carbon Steel Seamless pipes required for each sizes of couplings/ pup joints. The case stands deferred.	

Case No.	236 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001660AM24
RA File Number	13AX04000059 AM24
Licence No and Date	1311001996/15/06/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	237 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001665AM24
RA File Number	04AX04000250 AM24
Licence No and Date	0411005554/15/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	238 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001717AM24
RA File Number	03AX04000398 AM24
Licence No and Date	0311024635/16/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	239 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001719AM24
RA File Number	02AX04000153 AM24

Licence No and Date	0211004600/16/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	240 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001725AM24
RA File Number	03AX04001225 AM24
Licence No and Date	0311024639/16/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.10.2023 and a reminder has been sent on 11.11.2023, 26.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	241 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	BEDMUTHA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001880AM24
RA File Number	03AX04001145 AM24
Licence No and Date	0311024664/19/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	242 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	FUJIYAMA POWER SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001963AM24
RA File Number	05AX04000710 AM24
Licence No and Date	0511019431/20/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	243 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00001967AM24
RA File Number	07AX04000368 AM24
Licence No and Date	0711008329/20/06/2023

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	244 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00002718AM24
RA File Number	03AX04001413 AM24
Licence No and Date	0311024913/27/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	245 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00003744AM24
RA File Number	07AX04000471 AM24
Licence No and Date	0711008437/03/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	246 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00003749AM24

RA File Number	07AX04000458 AM24
Licence No and Date	0711008439/03/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	247 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00003752AM24
RA File Number	07AX04000456 AM24
Licence No and Date	0711008441/03/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	248 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00003960AM24
RA File Number	02AX04000192 AM24
Licence No and Date	0211004690/04/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	249 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004083AM24
RA File Number	03AX04001463 AM24
Licence No and Date	0311025133/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	250 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004126AM24
RA File Number	07AX04000441 AM24
Licence No and Date	0711008466/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	251 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004156AM24
RA File Number	03AX04001419 AM24
Licence No and Date	0311025148/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	252 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004170AM24
RA File Number	02AX04000186 AM24
Licence No and Date	0211004701/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	253 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004171AM24
RA File Number	02AX04000194 AM24
Licence No and Date	0211004702/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	254 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004187AM24
RA File Number	02AX04000197 AM24
Licence No and Date	0211004704/05/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.11.2023 via mail, as under:	

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper Equipments for submerged Arc Furnace : Copper Contact Clamp - 12 Nos(Copper Equipments for submerged Arc Furnace : Copper Contact Clamp - 12 Nos)	3360.00 KGS	Electrolytic Copper Cakes	3528.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	255 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004196AM24
RA File Number	05AX04000944 AM24
Licence No and Date	0511019651/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	256 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004224AM24
RA File Number	07AX04000496 AM24

Licence No and Date	0711008473/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	257 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004225AM24
RA File Number	03AX04001487 AM24
Licence No and Date	0311025175/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	258 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004238AM24
RA File Number	03AX04001485 AM24
Licence No and Date	0311025187/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	259 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023

and Date	
HQ File Number	HQRNORM APPLY 00004241AM24
RA File Number	06AX04000095 AM24
Licence No and Date	0611002109/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	260 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	261 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004256AM24
RA File Number	08AX04000429 AM24
Licence No and Date	0811008666/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	262 / NC/2/MEET/Oct/202324/14
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Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004265AM24
RA File Number	07AX04000470 AM24
Licence No and Date	0711008476/07/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	263 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004270AM24
RA File Number	07AX04000505 AM24
Licence No and Date	0711008482/07/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	264 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	Vivanta International
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004278AM24
RA File Number	52AX04000095 AM24
Licence No and Date	5211005129/07/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	265 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004281AM24
RA File Number	07AX04000497 AM24
Licence No and Date	0711008487/07/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	266 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004303AM24
RA File Number	07AX04000529 AM24
Licence No and Date	0711008495/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	267 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004304AM24
RA File Number	07AX04000519 AM24
Licence No and Date	0711008496/10/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	268 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004305AM24
RA File Number	07AX04000522 AM24
Licence No and Date	0711008497/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	269 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004306AM24
RA File Number	07AX04000521 AM24
Licence No and Date	0711008498/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	270 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00004307AM24
RA File Number	07AX04000536 AM24

Licence No and Date	0711008499/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	271 / NC/2/MEET/Oct/202324/14
Case Status	Case Approved
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM REVIW00006552AM24
RA File Number	04AX04000527 AM24
Licence No and Date	0411006042/25/09/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	272 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006554AM24
RA File Number	05AX04002218 AM24
Licence No and Date	0511021831/31/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	273 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006562AM24
RA File Number	34AX04000508 AM24
Licence No and Date	3411004284/31/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	274 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006573AM24
RA File Number	09AX04000664 AM24
Licence No and Date	0911006129/01/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	275 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006608AM24
RA File Number	03AX04003491 AM24
Licence No and Date	0311028458/02/11/2023
Norms Committee Decision:	

Sh. Santosh R. Ladda, Managing Director and Sh. Anand Nahar from M/s Disha Auto components Pvt. Limited appeared before the Norms Committee for personal hearing on 19/09/2023. They were asked to submit a DL reply for all the authorization numbers.

- I. Copies for all the Advance Authorizations pending for review of norms along with copies of norms fixed in these cases.
- II. Copies of Advance Authorizations pending for fixation of norms.
- III. Weight of different sizes of couplings/ pup joints covered in these Advance authorizations along with their blank weights and weights of raw material i.e. Carbon Steel Seamless pipes required for each sizes of couplings/ pup joints.

The case stands deferred.

Case No.	276 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	SIMPLEX METAL & ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006621AM24
RA File Number	03AX04003545 AM24
Licence No and Date	0311028473/03/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	277 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006632AM24
RA File Number	03AX04003299 AM24
Licence No and Date	0311028486/04/11/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	278 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006634AM24
RA File Number	04AX04000659 AM24
Licence No and Date	0411006269/04/11/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	279 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006636AM24
RA File Number	31AX04000207 AM24
Licence No and Date	3111002769/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	280 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006648AM24
RA File Number	04AX04000597 AM24

Licence No and Date	0411006271/06/11/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	281 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006650AM24
RA File Number	05AX04001866 AM24
Licence No and Date	0511021890/06/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. MOEF validity expired on 31st December 2022. Please furnish a set of new documents accordingly. The case stands deferred.	

Case No.	282 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006664AM24

RA File Number	05AX04002359 AM24
Licence No and Date	0511021900/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	283 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006665AM24
RA File Number	04AX04000671 AM24
Licence No and Date	0411006283/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	284 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006666AM24
RA File Number	04AX04000670 AM24
Licence No and Date	0411006284/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	285 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006674AM24
RA File Number	03AX04003471 AM24
Licence No and Date	0311028524/07/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	286 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006681AM24
RA File Number	34AX04000001 AM24
Licence No and Date	3411004313/07/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	287 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006706AM24
RA File Number	07AX04001148 AM24
Licence No and Date	0711009629/07/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).	

- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

Case No.	288 / NC/2/MEET/Oct/202324/14
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 14 and 22/11/2023
HQ File Number	HQRNORM APPLY 00006732AM24
RA File Number	07AX04001219 AM24
Licence No and Date	0711009622/08/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Offline Case

Case No. 1. M/s Ram Ratna Wires (Case was referred by Policy Relaxation Committee)

Export Item: Enameled Copper Wire of various diameter

Import Item: Copper and Varnish

The firm has approached PRC for policy relaxation for import of Varnish in excess of 5% of fob value as per SION C 206 for 10 licenses. Matter is referred to NC-2 for consideration. According to the consumption statement value of Varnish in % of fob in 4 licenses is 7%, in 5 licenses 6% and in 1 licence 9% resulting the average % as 6.7%. As per the comments of TEC-I, quantities of Varnish applied on bare conductor depend on thickness of insulation. While it is possible to calculate the quantity of Varnish required for a given thickness, it is difficult to convert this quantity to value as price is variable due to volatile matter, specifications, weather condition of factory etc.

Based on the comments, committee is of the opinion to regularize 10 licenses on one time basis as per request of the firm.

Concerned RA may take further action.

Case No. 2 Personal Hearing (ISSMA):

The Indian Stainless Seamless Pipes Manufacturers Association (ISSMA) had filed a representation to NC-2 for review of SION Norms for C831 Cold finished Stainless Steel Seamless Pipes as the wastage fixed was on a high side as per ISSMA & these norms were fixed in the 1990'. Since then industry has seen a large improvement in efficiency and consequently ISSMA represented to review the SION. Thereafter a Technical Team of NC-2 comprising (i) Shri Shaish Kumar, TEC (ii) Shri V C Agarwal, TEC (iii) Shri S K Bhatnagar, TEC and (iv) Shri Sanjay Kumar, Dy. DGFT, NC-2 had also visited M/s Ratnamani Metals and M/s Welspun for understanding the issues raised by the ISSMA (Report of the visit is attached).

Chairman, NC-2 granted Personal Hearing to ISSMA representatives in Norms Committee meeting on 22.11.2023 wherein the following were present from ISSMA:

- i. Shri Prakash Tatia, General Secretary, ISSMA
- ii. Shri Anuj Burakia, CEO WSSL
- iii. Shri Sanjeev Dheer, Global Head-Marketing, Jindal Saw Ltd.
- iv. Shri Vijay Kaul, Regional Director, Ratnamani Metals Ltd.

After hearing the comments of the members of the association during the meeting and after witnessing the complete processes of the units, the Norms Committee-2 has concluded that the following wastage norm for SION C831 be allowed with the conditions mentioned below:

Sl No	Export Item	Quantity	Item of import	Quantity
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1	Stainless Steel Seamless Tubes/Pipes (Cold Finish)	1 MT	Seamless Stainless-Steel Tubes/Pipes (Hot Finished)	1.10 MT
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Note:

1. The imported seamless stainless-steel pipe/tubes shall be hot-finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
2. Exporters have to provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
3. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
4. Pre-Import condition shall be mandatory while issuing the duty free licenses.

TECHNICAL REPORT ON THE VISIT OF M/S WELSPUN SPECIALITY SOLUTIONS LIMITED, BHARUCH AND M/S RATNAMANI METALS & TUBES LTD, AHMEDABAD.

A Technical team of Norms Committee-2 consisting of following officers visited the plant of M/s Welspun Speciality, Bharuch and M/s Ratnamani Metals, Ahmedabad during 5th – 6th October, 2023:

1. Shri V.C. Agrawal, Technical Consultant, DGFT.
2. Shri Shesh Kumar, Technical Consultant, DGFT
3. Shri S.K. Bhatnagar, Technical Consultant, DGFT.
4. Shri Sanjay Kumar, Dy DGFT, DGFT

Introduction

SIONs for manufacture of Stainless-Steel Seamless Tubes and Pipes were suspended on the request of Indian Stainless Seamless Pipes Manufacturing Association, who had asked for modification of these norms. One of the suspended norms (C:831), allowed wastage of 35% for import of hot finished stainless steel seamless pipes above 42 mm diameter against export of cold finished pipes. The Association informed DGFT that the exporters of cold finish tubes are importing, in most cases, cold finish tubes, by declaring them as hot finished, to avail benefit of SION. Moreover, wastage of 35 %, fixed long ago, is not justified and needs relook. In order to re-fix these norms and to see wastage involved in manufacture of these items a team of officers visited two units as per details given above.

Process for Cold Finished Stainless Steel Tubes manufacturing from Hot Finished/Mother Hollows Stainless Steel Tubes.

Visit Welspun Specialty Solutions Limited, Baruch.

Technical Team visited their plant on 5th October 2023. They have shown us the state-of-the-art facility of pipe plant from extrusion – hot finish/mother hollow pipe (above 65mm Outer Diameter) to the final cold finished pipe, which involves cold pilgering/drawing process, degreasing, straightening, pickling, testing & inspection and finally end cutting. After observing the entire process, the actual wastage works out to 11.5%.

Visited Ratnamani Metals & Alloy, Ahmedabad

Technical Team visited their plant on 6th October 2023. They showed us the entire manufacturing process for manufacturing Stainless-Steel Seamless Pipes from Hot Finished / Mother Hollow Pipe (above 65mm Outer Diameter) to Cold Processed Pipes. The production involves process steps similar to the aforesaid operations in the case of M/s Welspun Specialty Solutions Limited. After a detailed discussion with the Plant Head, the wastage was found in between 9.25 - 10.25%.

The technical team also met the other stainless steel seamless pipe manufacturers during the visit to M/s Ratnamani Metals & Tubes. After a detailed discussion, the technical team requested to submit the consumption data of all the units. The data received has been examined by the team. The association has suggested wastage of 10-11 % for SION C 831, while some other manufacturers have claimed wastage of 14-15% in their applications. Considering average wastage of 12-13%, net wastage of 10% can be considered, after recovery, in SION C 831. Three conditions suggested by association to prevent misuse of this entry can also be incorporated in amended SION C831. Since the state-of-the-art technology has been adopted by reputed companies and the policy of the Government to allow the best norm of the units for Duty Exemption and Remission Scheme, the technical team suggests wastage @10% for the import of hot-finished seamless steel pipes/tubes against the export of cold-finished pipe/tubes under SION C831.